



**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI GEORGE MATHAN, JUDICIAL MEMBER
AND ARUN KHODPIA, ACCOUNTANT MEMBER**

ITA Nos.257 & 258 /CTK/2015

Assessment Year : 2010-11

ITA No.223/CTK/2016: Asst.Year: 2011-12

Orissa Stevedors Limited, OSL Towers, Link Road, Cuttack	Vs.	ACIT, Circle-2(2), Cuttack
PAN/GIR No.		
(Appellant)	..	(Respondent)

Assessee by : Shri P.R.Mohanty, AR
Revenue by : Shri M.k.Gautam, CIT (DR)

Date of Hearing : 07/6/ 2022
Date of Pronouncement : 07 /6/2022

ORDER

Per Bench

These are appeals filed by the assessee against the order of the CIT(A),1, Bhubaneswar for the assessment years 2010-11 & 2011-12, respectively .

2. Shri P.R.Mohanty, Id AR appeared for the assessee and Shri M.K.Gautam, Id CIT DR appeared for the revenue.

3. At the time of hearing, Id AR of the assessee submitted that the assessee has filed application to settle the dispute involved in respect of all three assessment years under the Direct Tax Vivad Se Vishwas Act, 2020. The assessee has also submitted Form No.3 issued by the Designated

Authority as per Section 5(1) of the Scheme accepting the assessee's declaration under the same Scheme for the three appeals.

4. Consequently, as the assessee has filed application to settle the dispute under Direct Tax Vivad Se Vishwas Act, 2020, all the appeals of the assessee are treated as infructuous and are dismissed as such.

5. In the result, appeals filed by the assessee are dismissed.

Order dictated and pronounced in the open court on 7 /6/2022.

Sd/-
(Arun Khodpia)
ACCOUNTANT MEMBER

sd/-
(George Mathan)
JUDICIAL MEMBER

Cuttack; Dated 7 /06/2022
B.K.Parida, SPS (OS)

Copy of the Order forwarded to :

1. The Appellant : Orissa Stevedors Limited, OSL
Towers, Link Road, Cuttack
2. The Respondent. ACIT, Circle-2(2),
Cuttack
3. The CIT(A)-, Cuttack
4. Pr.CIT-, Cuttack
5. DR, ITAT, Cuttack
6. Guard file.
//True Copy//

By order

Sr.Pvt.secretary
ITAT, Cuttack